

[Smt. Mohsina Kidwai]

Accounts of the Dr. B. Borooah Cancer Institute, Guwahati, for the year 1985-86 within the stipulated period. [Placed in Library. See No. LT-4388/87]

III Statement giving reasons for not laying the Annual Report and Accounts of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1985-86 within the stipulated period. [Placed in Library. See No. LT-4389/87].

**Report and Audited Accounts (1985-86) of the Power Engineers Training Society, New Delhi and related papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI):  
Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Audited Accounts of the Power Engineers Training Society, New Delhi, for the year 1985-86;

(ii) Review by Government on the working of the Society.

(iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above. [Placed in Library. See No. LT-4435/87 for (i) to (iii)]

**RULING BY CHAIRMAN — RE. STARRED QUESTION 87 ANSWERED ON MARCH 3, 1987 ALLEGING FAVOURITISM SHOWN TO A PRIVATE COMPANY IN REGARD TO A ROAD CONSTRUCTION CONTRACT IN JORDAN**

MR. CHAIRMAN: The House may recall that on March 3, 1987, during the last Session, Starred Question

No. 87 relating to the award of a Highway contract in Jordan to Messrs Som Datt Builders, a private company, and the MMTC was raised in the House. The main thrust of the interpellations was that the Ministry of Commerce and MMTC had favoured a private company at the cost of a public sector undertaking, namely, the NBCC, in regard to the contract for road construction in Jordan. Since the Minister of Commerce and other members desired to have the matter looked into by me, I had promised that I would go into the whole matter.

I called for the records from the Minister of Commerce as well as the MMTC and the NBCC.

Shri Bir Bhadra Pratap Singh, the Member who put the main question, also supplied me a statement of facts in regard to the Question. I gave a personal hearing to Shri Singh and Chairmen of MMTC and NBCC together on April 14, 1987. At the hearing, Shri Singh offered to adduce further evidence to support his contention in regard to the Jordanian contract. I had then given two weeks' time to Shri Singh to do so. Shri Singh has not furnished me any additional evidence.

The facts of the case are as follows:

The MMTC has been importing Rock Phosphate from Jordan to the tune of approximately 120 million dollars. As against this, the exports from India to Jordan were only of the order of approximately 5 million dollars. The MMTC has been taking up with the Jordanian authorities the question of correcting the imbalance in trade and a delegation from the Commerce Ministry visited Jordan in February, 1986, to discuss the matter. The Jordanian side pointed out that since they have only a small population of 2.5 million people, it was not possible for them to bring about a parity of trade with India. However, the Jordanian side agreed that they would try to award